

राजस्थान को डीजल तथा मिट्टी के
तेल का आवंटन

2077. श्री चतुर्भुज : क्या पेट्रोलियम
रसायन और उर्वरक मंत्री यह बताने
की कृपा करेंगे कि :

(क) राजस्थान को दिसम्बर,
1980 के दौरान तथा उसके बाद 15
फरवरी, 1981 तक डीजल तथा मिट्टी
के तेल की कितनी मात्रा का आवंटन
किया गया और उसमें से कितनी मात्रा
वास्तव में सप्लाई की गई तथा कोटे के
शेष मात्रा की सप्लाई न करने के क्या
कारण हैं ;

(ख) क्या राजस्थान के दूरस्थ गांवों
में डीजल की कमी है चूंकि डीजल के
वितरक निर्धारित दरों पर इन स्थानों
पर अपने टैंडर नहीं भेजते और यदि हां,

तो उनके विरुद्ध क्या कार्यवाही की गई
है ; और

(ग) क्या जनवरी मास के लिये
डीजल का कोटा छीपा बारोड, छाबड़ा
तथा उडतार (कोटा, राजस्थान) नहीं
पहुंचा है और इस कोटे को किसने और
कहाँ पर बेच दिया है तथा अतय तक
डीजल कब पहुंचेगा और दोषी व्यक्तियों
के विरुद्ध क्या कार्रवाई करने का विचार
है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री
(श्री प्रकाश चन्द्र सेठी) : (क) दिसम्बर,
1980—फरवरी, 1981 के दौरान
राजस्थान में हाई स्पीड डीजल तेल
(एच०एस०डी०) और मिट्टी के तेल
के आवंटन और विक्रय के ब्यारे नीचे
दिये गए हैं :—

आंकड़े मेट्रिक टनो में

माह	एच० एस० डी०		मिट्टी का तेल	
	आवंटन	विक्रय	आवंटन	विक्रय
दिसम्बर, 80	44300	39300	12000	12340
जनवरी, 81	46300	40966	11300	11697
फरवरी, 81	45500	18297	10700	4631
		(15 तक)		(15 तक)

चलन बाधाओं और स्थानीय परिवहन
समस्याओं के परिणाम-स्वरूप एच०एस०डी०
के विक्रय उसके आवंटन की अपेक्षा कम
थे ।

(ख) इस प्रकार की कोई विशेष
शिकायत मंत्रालय के ध्यान में नहीं आई
है ।

(ग) छीपा, बारोड छाबड़ा तथा
उडतार में किसी भी तेल कम्पनी का
खुदरा बिक्री केन्द्र (पम्प) नहीं है ।
इन स्थानों को एच०एस०डी० की सप्लाई

वारान से की जाती है । वारान बिक्री
केन्द्र से विक्रय उसको किए आवंटनों
के लगभग बराबर रहे ।

**Recommendations of Committee on
Power regarding Inter-State Water
Disputes**

2078. SHRI D. P. YADAV: Will the
Minister of ENERGY be pleased to
state:

(a) whether Government are aware
that the Report of the Committee on
Power, has inter-alia, recommended
that "twenty nine Inter State Water

Disputes if not resolved amongst the concerned States in 3 months, should, by law, be referred to an arbitrator to be appointed by the Central Government who should be required to submit his award in 3 months, such an award should be made "non-justiciable" and that thirty "As an alternative the possibility of river and lake waters being declared a Central subject under a constitutional amendment may be given serious consideration"; and

(b) if so, the reaction of Government to this recommendation and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) The Department of Irrigation who are primarily concerned with the subject have been requested to consider the recommendation of the Committee on Power.

Planning Commission's approval for Fertilizer Industry

2079. SHRI BALASAHEB VIKHE PATIL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Planning Commission have approved a massive outlay during the Sixth Plan period (1980-81) for the fertilizer industry;

(b) if so, to what extent it would augment the production capacity of fertilizer industry; and

(c) reduce external dependence or import of this commodity?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Adequate provision has been made for the fertilizer programme envisaged during the 6th Five Year Plan.

(b) The installed capacity of fertilizer production which was 3.91 lakh 4089 LS-5.

tonnes of nitrogen and 12.3 lakh tonnes of $P^2 O^5$ at the beginning of the 6th Plan is expected to go up to about 65 lakh tonnes of nitrogen and 19 lakh tonnes of $P^2 O^5$ by the end of the Sixth Plan. This capacity would go up further to about 100 lakh tonnes of nitrogen and about 35 lakh tonnes of $P^2 O^5$ by 1989-90, by which time the new projects for which provision is being made in the Six Plan are expected to be completed.

(c) The percentage of import of nitrogenous and phosphatic fertilizers to their total consumption which was about 39 per cent at the beginning of the Sixth Plan is expected to go down to about 29 per cent by the end of the Sixth Plan and to about 15 per cent by 1989-90.

Decision on applications under section 30 of MRTP Act

2080. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Section 30 of the MRTP Act lays down that an application on the part of Government to decide any case under Sections 21, 22 and 23 of the Act within a period of 3 months in case the matter is not to be referred to the MRTP Commission;

(b) if so, how many applications under each of the Sections 21, 22 and 23 of the Act were decided during the year 1978, 1979 and 1980;

(c) the time taken in disposing of each such case;

(d) whether any single case was decided within a period of 3 months; and

(e) if not, the steps proposed to be taken to streamline the work of the administration of the MRTP Act to comply with the statutory provisions?